

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**NOTIFICATION (Draft)**

Dated the 9<sup>th</sup> September, 2013

No. L-1/(5)/2013/CERC: In exercise of powers conferred under Section 178 of the Electricity Act, 2003 and all other powers enabling it in this behalf, and after previous publication, the Central Electricity Regulatory Commission hereby makes the following regulations, to amend Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, (hereinafter referred to as "the Principal Regulations"), namely:

**1. Short title and commencement:** (1) These regulations may be called the Central Electricity Regulatory Commission (Conduct of Business) (Amendment) Regulations, 2013.

(2) These regulations shall come into force with effect from the date of their publication in the Official Gazette.

**2. Amendment of Regulation 101 of the Principal Regulations:** Regulation 101 of the Principal Regulations shall be substituted as under, namely:

**Time limit for disposal of petitions other than review petitions**

"101. Save as otherwise provided in the Electricity Act, 2003 with regard to tariff petitions and applications for grant of license or in the Procedure for holding Inquiry by Adjudicating officer Rules, 2004 in respect of the proceedings under Section 143 of the Electricity Act, 2003 or in Regulation 103 of these regulations in respect of review petitions, the Commission shall dispose of the petitions finally within a period of six months from the date of admission.

Provided that where the petitions are not disposed of within six months, the Commission shall record the reasons for the time taken for disposal of the petitions."

**3. Amendment of Regulations 103:** Regulation 103 of Principal Regulations shall be substituted as under:

**Review of Decisions, Directions and orders**

"103.(1) The Commission may, at any time on its own motion, or on an application of any of the persons or parties concerned made within 30 days of making such decision,

directions or order, review such decision, directions or orders and pass such appropriate orders as the Commission deems fit.

(2) An application for such review shall be filed in the same manner as a Petition under Chapter II of these Regulations.

(3) An application for review shall be listed before the Commission within a period of 15 days from the date of filing such application.

(4) The Review applications shall be disposed of within 15 days from the date of hearing if the review is not admitted and within a period of two months from the date of admission if the application is admitted.

Provided that where the review applications cannot be disposed of within the period as stipulated, the Commission shall record the reasons for the additional time taken for disposal of the review applications.”

**4. Insertion of new Regulation:** The following new Regulation shall be inserted after Regulation 103 of the Principal Regulations.

**Amendment of orders**

“103A. Clerical or arithmetical mistakes in the orders or errors arising therein from any accidental slip or omission may at any time be corrected by the Commission either of its own motion or on the application of any of the parties.”

(A.K.Saxena)  
Chief (Engineering)

**Note**

The principal regulations were notified in the Gazette of India (Extraordinary) Part III, Section 4 on 26.4.1999 and were amended from time to time as under:

(i) The corrigendum to these regulations was published in Part III, Section 4 of Gazette of India (Extraordinary) dated 31.5.1999.

(ii) Central Electricity Regulatory Commission (Conduct of Business)(First Amendment)Regulations,2000 was published in Gazette of India(Extraordinary) Part III, Section 4 on 10.5.2000.

(iii) Central Electricity Regulatory Commission (Conduct of Business) (First Amendment) Regulations,2002 was published in Gazette of India (Extraordinary) Part III, Section 4 on 9.12.2002

(iv) Central Electricity Regulatory Commission (Conduct of Business) (Amendment) Regulations, 2009 was published in Gazette of India (Extraordinary) Part III, Section 4 on 28.5.2009